

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 478/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for “Extension of Bawana-Mandola 400 kV D/C (Quad) LILO section from Maharani Bagh/ Gopalpur up to Narela S/S along with associated bays so as to form Maharani Bagh-Narela 400 kV D/C (Twin HTLS) and Maharani Bagh-Gopalpur-Narela 400 kV D/C (Twin HTLS) Lines” under “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1” in the Northern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others
- Date of Hearing** : **13.10.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The matter was heard virtually.

2. At the outset, the Petitioner’s representative sought four weeks’ time to furnish the information sought by the Commission through the Technical Validation (TV) letter dated 24.8.2026 and the Record of Proceedings (RoP) dated 9.9.2026.
3. Considering the request of the Petitioner’s representative, the Commission directed the Petitioner to submit the information sought by the Commission through the TV letter dated 24.8.2026 and the RoP dated 9.9.2026, on an affidavit, within four weeks.



4. The Commission further directed the Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. The Petition will be listed for the hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

